

ST. No. 89/2022

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 107
CP No. (IB)- 04/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

M/s Jairaj Iyer

...Operational Creditor

Versus

M/s Dalas Biotech Ltd.

... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Mohit D Ram, Adv.

For the Corporate Debtor : Anuj Shah, Adv.

ORDER

IA No. 170/JPR/2022:

Heard Mr. Mohit D Ram, Adv. for the Petitioner/ Operational Creditor and Mr. Anuj Shah, Adv. for the Respondent/ Corporate Debtor. It has been submitted by both the counsels that the matter has been amicably settled and settlement agreement has been filed by way of E-filing No. 0811101002922022 to this Adjudicating Authority. In view of the settlement agreement, learned counsel appearing for the Petitioner/ Operational Creditor seeks to withdraw this petition. Permission granted. IA is allowed and CP No. (IB)- 04/9/JPR/2021 is dismissed as withdrawn accordingly.



Sd/- Sd/-

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CERTIFIED TO BE TRUE COPY

[Signature]
Assistant Registrar
National Company Law Tribunal
Jaipur
20 APR 2022

CP No. (IB)- 04/9/JPR/2021:

In view of the order passed in IA No. 170/JPR/2022, the instant CP is
dismissed as withdrawn.

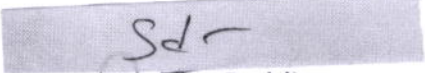
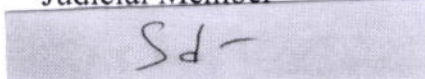


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Assistant Registrar
National Company Law Tribunal
Jaipur

20 APR 2022

April 18, 2022
HA


(Deep Chandra Joshi)
Judicial Member

(Raghu Nayyar)
Technical Member